

(e) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) 21.

(b) 18.

(c) Nil.

(d) Nil.

(e) The priority category candidates, including the retrenched employees of the Rehabilitation Department, are eligible to be considered for appointment only against the direct recruitment quota. 3 vacancies were available for direct recruits and the same were filled by appointment of Scheduled Caste candidates as the posts were reserved for them.

भारत में नेत्र दान

२६७२. श्री श्रीकारलाल बेरवा :

स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत में अनेक व्यक्तियों ने अपने नेत्र दान किये हैं; और

(ख) यदि हां, तो गत तीन वर्षों में कितने व्यक्तियों ने अपने नेत्र दान किये हैं ?

स्वास्थ्य मन्त्री (डा० सुशीला नायर) :

(क) और (ख). सूचना एकत्र की जा रही है और यथा-समय सभा-पटल पर रख दी जायेगी।

Income of Companies

2673. Shri H. N. Mukerjee: Will the Minister of Finance be pleased to state:

(a) the total assessed income of companies in India from 1953-54 to 1961-62 to be shown year-wise;

(b) the total amount of tax paid including tax on dividends to shareholders from year to year; and

(c) the total income of the said companies after tax payment year-wise?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The required information is given in the statements laid on the Table of the House [Placed in the Library, see No. LT-1261|63].

12.07 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 24th April, 1963, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the period commencing on the 1st May, 1963 and ending on the 30th April, 1964:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the period commencing on the 1st May, 1963 and ending on the 30th April, 1964 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 1st May, 1963, the Chairman declared the following members of the Rajya

Sabha to be duly elected to the said Committee:—

- (1) Shrimati K. Bharathi;
- (2) Shri Nawab Singh Chauhan;
- (3) Shrimati Maya Devi Chetry;
- (4) Shri B. D. Khobaragade;
- (5) Shri Danyabhai V. Patel;
- (6) Shri B. D. Patil; and
- (7) Shri Sadiq Ali.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

Shri Balakrishnan (Koilkatti): I beg to present the First Report of the Committee on Government Assurances.

12.08 hrs.

TERMINATION OF SUSPENSION OF MEMBER—Contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Ramchandra Vithal Bade on the 1st May, 1963, namely:—

“That the order of suspension made against Shri Hukam Chand Kachwai by resolution of this House adopted on the 13th April, 1963, be terminated.”

Shri Kapur Singh (Ludhiana): May I rise to support this motion?

I support this motion on three grounds. The first ground is that the Mover of the Motion has formally expressed the regret of the whole party, the group to which the suspended Member belongs, over what happened that day.

The second ground is that the Member concerned himself, immediately after the unfortunate incident, came to you in the Chamber and not

only expressed his regret, but also admitted that he felt that what he had done was wrong, and that he did it under excitement of the moment and not in any premeditated manner.

The third ground on which I support this motion is that in his letter to you, which he has written after a lapse of some time and after calm consideration of the whole affair, he has reiterated his previous position that he acted in unpremeditated excitement and that on a reconsideration of the matter he is genuinely sorry about it.

Now, the question will arise whether either these grounds together or the letter of the Member which is now before the House, constitute sufficient amends for revoking the displeasure which the House has inflicted upon him.

In the letter which the hon. Member has written to you, the crucial phrase is *mujhe khed hai*. We have to see whether this phrase makes sufficient amends or not for accepting the motion which is before the House. This phrase *mujhe khed hai*, if it is properly and logically analysed, means three things. It may mean that after dispassionately and carefully examining the whole matter I have come to the conclusion that I acted wrongly, and further, I publicly admit the error of action. It is a form of apology. Another interpretation is: after a great deal of dispassionate reconsideration of my conduct I have come to the conclusion that I acted wrongly but I do not owe any apology to anyone. That position also might be taken. There is a third interpretation: I have now gone over what I did that day; I admit that what I did was wrong and I also concede that an apology is due but I am reluctant to make an apology not because an apology is not due but because the demand for apology seems to stem out of extraneous considerations to which I am not prepared to submit. As far as I can see these are the three interpretations of this phrase.